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Title: Regarding approval to 'NEET' Bill 2016 in Tamil Nadu.

SHRI V. ELUMALAI (ARANI): Hon. Deputy-Speaker, Sir, our beloved leader Puratchi Thalaivi Amma had repeatedly emphasized that the introduction of NEET is a direct infringement on the rights of the State and would cause grave injustice to the students of Tamil Nadu.

The students from poor and weaker sections will be unable to compete with urban elite students in NEET. The rural students will be put to great disadvantage because they lack the resources to enroll in training institutions and access materials available to urban students.

The Tamil Nadu Legislative Assembly has recently passed two Bills for protecting the existing admission policy for UG and PG admissions in Medical and Dental Colleges. The two Bills have been sent to the Government of India for obtaining the assent of the President of India under Article 254 (2) of the Constitution of India.

I urge upon the Government that the approval and Presidential assent for the above said two Bills may be accorded immediately to enable the Tamil Nadu State to continue its existing system of admission to Government Medical and Dental Colleges. Thank you.

HON. DEPUTY-SPEAKER:

Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri V. Elumalai.